

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-189(PB)/2018

IN THE MATTER OF:

Deepak Seth Moods Hospitality Pvt. Ltd.

....

APPLICANT / PETITIONER

SECTION:

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 21.02.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s):-

Mr. Shashank Mishra, Advocate

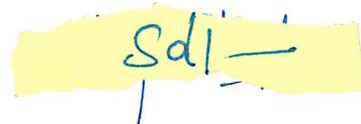
ORDER

Learned counsels for the parties are present. Learned counsel for the respondent is directed to file reply within the period of 10 days time with a copy in advance to the counsel for petitioner. Rejoinder, if any, be filed within 5 days thereafter.

Post the matter on 12th March 2018.



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**